

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

Original Application No.420/99

New Delhi, this the 22nd day of February, 1999

Hon'ble Mr. Justice V. Rajagopala Reddy, Vice-Chairman (J)
Hon'ble Mr. K. Muthukumar, Member (A)

Shri N.K. Mishra
S/o Shri L.B. Mishra
R/o 24-A, D/C, Janak Puri,
New Delhi-110058.

...Applicant

(By Advocate Shri P.M. Ahlawat)

Versus

Union of India through:

1. The Secretary to the Govt. of India,
Ministry of Human Resources Development.
Shastri Bhawan, New Delhi.

2. The Director,
Central Hindi Directorate,
Department of Education,
Ministry of Human Resource Development.
West Block-7, R.K. Puram,
New Delhi-110066.

...Respondents.

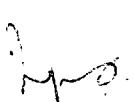
(By Advocate None)

O R D E R (ORAL)

By Mr. Justice V. Rajagopala Reddy, Vice-Chairman (J):

This O.A. is not maintainable. The only relief claimed by the applicant is to modify the interim order passed in another OA, to which he is not a party. That is not permissible. If the applicant is aggrieved by the interim order in another OA, it is open to him to implead himself in the said OA and seek appropriate relief.

The O.A. is dismissed.


(K. Muthukumar)
Member (A)


(V. Rajagopala Reddy)
Vice-Chairman (J)

cc.